

**Security personnel deployed in North-Eastern states**

3658. SHRI KHEKIHO ZHIMOMI : Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government has deployed Central Para-Military forces in various States of North East to stop internal disturbance;
- (b) if so, the State-wise details of total number of such security personnel deployed in North-Eastern States during the last three years;
- (c) whether there is some imbalance in deployment of security forces; and
- (d) the details of reaction from the North-Eastern State Governments in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH) : (a) to (d) 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India and therefore, the State Governments are primarily responsible for countering internal disturbances, terrorists and naxalite activities. However, the Central Armed Police Forces (CAPFs) are made available to the State Governments to assist them in discharging this responsibility.

The deployment of these Forces in various states depends upon the specific requirements/needs of the States, sensitivity of the situation, overall security scenario and the availability of CAPFs etc. Keeping view such factors, CAPFs have been deployed in various States including North - Eastern States. The level of deployment of CAPFs in any State is dynamic and keeps undergoing changes depending upon the developing security situation at a particular time.

The level of deployment of CAPFs is not disclosed in the interest of National Security.

**Motor Vehicle (Maharashtra Amendment) Bill, 2010**

3659. SHRI AVINASH PANDE : Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Maharashtra Government has submitted proposal for increasing penalties under Motor Vehicle Act, 1988 in the form of Motor Vehicle (Maharashtra Amendment) Bill, 2010;
- (b) if so, the details thereof; and
- (c) what is the current status of the proposal?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN) : (a) and (b) Yes, Sir. The Motor Vehicles

(Maharashtra Amendment) Bill, 2010 as passed by the State Legislature and reserved by the Governor of Maharashtra for the consideration of the President under article 200 read with article 254(2) of the Constitution of India has been received in the Ministry of Home Affairs on 27.12.2010.

(c) The Ministry of Road Transport and Highways have made observation on the Bill which have been forwarded to the Government of Maharashtra for the clarifications on 26.12.2011 followed by a reminder on 19.3.2012.

#### **Attempt of ISI to revive terrorism in Punjab**

†3660. SHRI BALBIR PUNJ : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Pakistan's Intelligence agency, ISI is trying to revive Babbar Khalsa so as to resurrect the terrorism in Punjab;

(b) if so, the steps being taken by Government to dismantle the network of terrorism existing in other parts of the country including Punjab; and

(c) the direction of Government's investigations in the terrorist attacks that took place in the country in the last three years and the details of number of persons, who have been nabbed so far?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH) : (a) Yes, Sir.

(b) Govt. is committed to combat terrorism, extremism and separatism in all its forms and manifestations as no cause, genuine or imaginary can justify terrorism or violence. In order to deal with the menace of extremism and terrorism the Government has taken various measures which *inter-alia*, include augmenting the strength of Central Armed Police Forces; amendment to the CISF Act to enable deployment of CISF in joint venture of private industrial undertakings; establishment of NSG hubs at Chennai, Kolkata, Hyderabad and Mumbai; empowerment of DG, NSG to requisition aircraft for movement of NSG personnel in the event of any emergency; strengthening and re-organizing of Multi-Agency Centre to enable it to function on 24x7 basis for real time collation and sharing of intelligence with other intelligence and security agencies; tighter immigration control; effective border management through round the clock surveillance & patrolling on the borders; establishment of observation posts, border fencing, flood lighting, deployment of modern and hi-tech surveillance equipment; upgradation of Intelligence setup; and coastal security. The Unlawful Activities (Prevention) Act, 1967 has been amended and notified in 2008 to strengthen the punitive

---

† Original notice of the question was received in Hindi.